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C.C.A.136/05 in
O.A.No.1116/05

03.10.2005

Hon'ble Mr. K.B.S. Rajan, J.M
Hon'ble Mr. A.K. Singh, A.M

Heard, Sri A.K. Srivastava learned counsel for the applicant. This contempt petition has been filed for non-compliance of the order-dated 16.09.2005. It has been stated by the applicant that despite the vacancy of Pharmacist subsists, the applicant has not been accommodated to that post even though he is medically fit.

It is made clear that existing arrangement should have been continued i.e. the applicant shall be kept in waiting until one Shri A.P. Singh joins, in which event, his continuance will be subject to the outcome of the O.A. Now it has been stated by the counsel for the applicant that neither Shri A.P. Singh has been relieved from the present place of posting nor he has joined at the place, where the applicant was working. Accordingly, it is directed to the respondents that the applicant should be accommodated on the post of Pharmacist at least provisionally and respondents shall also pay him the salary. The contempt application is converted into the M.A. and notice be issued to the respondents accordingly. Let, a copy of this applicant be sent to the respondents alongwith this order and this M.A. should also

OR
Notice of this m/s
App'l. Could not be
issued as yet because
this file was received
from Hon'ble Court on
14.10.2005 only.
that if the applicant has served the department in the past,
he should not be denied his pay and allowances, and the
same should be paid to him within a week from today.

Subm. for
order
17/10/05

M.M/

M.M.

J.M.